

Various sections of people and experts. Party spokesperson Sambit Patra was the host of the event which witnessed participation of prominent people from various fields.

The campaign's theme

from time to time and a parliamentary panel, comprising representatives of all parties, had recommended simultaneous elections. The Law Commission and Niti Aayog have also supported the idea.

EXS0018

Date : 29

Place : Ah

31-12-2020



**FORM NO.63  
{SEE RULE 148(1)}  
IN THE HIGH COURT OF KARNATAKA, AT BENGALURU  
(ORIGINAL JURISDICTION)  
IN THE MATTER OF COMPANIES ACT, 1956  
AND  
IN THE MATTER OF M/S. PULSAR COMPUTERS PVT. LTD.  
(In liquidation)  
COMPANY PETITION NO.39/95  
ADVERTISEMENT OF NOTICE TO CREDITORS AND  
WORKMEN TO PROVE THEIR CLAIM**

Notice is hereby given to the creditors and workmen of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the above named company by delivering at the Office address mentioned below on or before the 18.01.2021 or sending by post to the Official Liquidator so as to reach him not later than the said date, an Affidavit proving the debt or claim in the prescribed form duly drawn on a non judicial stamp paper of Rs. 20/- with their respective names, addresses and particulars of debt or claim and any title to priority U/s 529A/530 of the Companies Act, 1956 in Form No.66 or 67 (as the case may be). Any creditor who fails to submit his affidavit or proof within the time limited as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution. Any creditor who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his Advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

**Note:** For a format of the above said Form No.66 or 67 please visit the home page of [www.olkarnataka.kar.nic.in](http://www.olkarnataka.kar.nic.in) and click the tab 'Forms' and 'FAQ' for general queries.

Dated at Bengaluru this 29<sup>th</sup> day of December, 2020

Sd/- (M.JAYAKUMAR)

OFFICIAL LIQUIDATOR, HIGH COURT OF KARNATAKA,

"Corporate Bhavan", No.26-27, 12th Floor, Raheja Towers,

M.G. Road, Bangalore - 560 001. TELEPHONE NO: 25598672/25598673

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